

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 706/94
Transfer Application No.

Date of Decision : 29.5.95

Bhaskar Mahadev Sanap Petitioner

Mr. V.N. Tayade Advocate for the
Petitioners

Versus

U.O.I. & Ors. Respondents

Mr. P. M. Pradhan Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member(A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to
other Benches of the Tribunal?

✓
V.C.

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A.NO. 706/94

Bhaskar Mahadu Sanap

..Applicant

v/s

Union of India & 3 ors.

..Respondents

Coram: Hon.Shri Justice Deshpande, V.C.

Hon.Shri P.P.Srivastava, Member(A)

Appearance:

Mr. V.N.Tayade

Counsel for the applicant

Mr. P.M.Pradhan,

Counsel for the respondents

ORAL JUDGMENT:

DATED: 29.05.1995

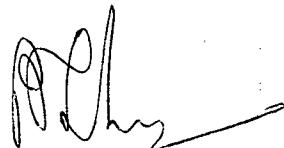
(Per: M.S.Deshpande, Vice Chairman)

Heard the counsel. By the impugned order dated 20.12.1991 the applicant was treated as an outsider. The applicant filed the present application on 5.5.1994. According to him he has been making representations from 15.3.92 to 2.12.93 without any success and he approached an Advocate from Aurangabad in 1994 for filing the present application.

2. It is apparent that every day's delay has to be explained. The applicant's representation dated 18.8.93

showed that he was aware of the position that he could approach the Tribunal if his requests were not granted by the department, but still he waited for about four months, upto 2.12.93, and made another representation without approaching the Tribunal and approached the Tribunal four months thereafter. There was thus gross delay on the part of the applicant in approaching the Tribunal.

The presentation was dismissed in default of appearance on 7.11.94 and the O.A. was restored to file on 20.2.94. The entire proceedings show that the applicant was not at all diligent in exercising his rights and there is no justification for condoning the delay. The Miscellaneous Application No.239/95 for condonation of delay is rejected and the O.A. is dismissed as barred by time.



(P.P.Srivastava)

Member(A)



(M.S.Deshpande)

Vice Chairman